[श्री जवाहरलाल नेहरू]

दिखा सकते हैं या छाप सकते हैं । हमने कहा 'हां' । यहां तो बाद में बात उठी । वह कोई दो, चार हफ्ते पुरानी चीज है ।

अगर हम गौर करें तो जो दूसरी बात वह कहते हैं उसी के बारे में मैंने लोक सभा में बयान दिया था यानी जो ज्वाइंट स्टेटमेंट फील्ड मार्शल अय्यूब और मेरा हुआ । उसमें यह था कि मेरी जो बातें मि० डंकन सैंड्स और मि० हैरिमैन से हुई उन में मैंने उन से बयान किया कि क्या क्या दिक्कतें हमारे सामने हैं । उलट पलट करने में बड़ा नुकसान होगा और हिन्दुस्तान को और पाकिस्तान को और हमारे रिश्तों को । इन बातों का बयान था । और उन्होंने महसूस किया कि हां, उसमें कुछ अहमियत है जो मैंने उनसे कहा ।

दूसरी बात जो मैंने कही वह बिल्कुल सही थी, और वह यह थी कि उन से बातें करने में कोई रुकावट नहीं है, किसी सवाल की । जो हमारी राय है हम कहेंगे, जो उनकी राय है वे कहेंगे । हम बातचीत करेंगे लेकिन कोई प्रिकंडिशन्स नहीं हैं । कोई फर्क नहीं है पहले और दूसरे में ।

12.33 hours.

DELHI MOTOR VEHICLES TAXATION BILL

The Minister of Transport and Communications (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to impose a tax on motor vehicles in the Union Territory of Delhi and for other matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to impose a tax on motor vehicles in the Union Territory of Delhi and for other matters connected therewith."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

12.33½ hrs.

PERSONAL INJURIES (EMERGENCY PROVISIONS) BILL

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Nanda, I beg to move for leave to introduce a Bill to make provision for the grant of relief in respect of certain personal injuries sustained during the period of the emergency.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for the grant of relief in respect of certain personal injuries sustained during the period of the emergency."

The motion was adopted.

Shri C. R. Pattabhi Raman: I introduce the Bill.

The motion was adopted.

12.34 hrs.

INDIAN TARIFF (SECOND AMENDMENT) BILL

The Deputy Minister in the Ministry of Labour and Employment (Shri C. R. Pattabhi Raman): On behalf of Shri Manubhai Shah, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri C. R. Pattabhai Raman: I introduce the Bill.